

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP No. 350(ND)/2017

IN THE MATTER OF:

Mr. Sanjay Bagrodia

.....Petitioner

v.

Prakriti Power Pvt. Ltd. & Ors.

.....Respondent

SECTION: Under Section 241, 242 & 246 of the Companies Act

Order delivered on 12.02.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Applicant / Petitioner : Mr. Rahul Chitnis, Mr. Aaditya A. Pande, Advs.

For the Respondent : Mr. Uddyam Mukherjee, Adv. for R-2, 5,6
Mr. Sahil Bhalaik, Adv. for R-7

ORDER

Learned Counsel for the petitioner states that reply by respondent nos. 2, 5 and 6 has been received and likewise, reply by respondent no. 7 has also been received. However, he requests for some time to file rejoinder.

Rejoinder be filed within three weeks with a copy in advance to the Counsel opposite.

List for arguments on 3rd April, 2018.

Sd/-
(M.M.KUMAR)
PRESIDENT

Sd/-
(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

12.02.2018
V.Sethi